

5
O.A.No.459 of 2006.

Order dated 09-06-2006.

Heard Mr. R.C.Prahari learned counsel appearing for the Applicant and Mr. S.K. Ojha, Learned Standing Counsel for the Railways on whom a copy of this Original Application has already been served.

It appears from the record that the husband of the Applicant was a Group D employee of the Railway. While working as such, he retired from Railway service voluntarily on 26-09-1992. It is the grievance of the Applicant that although he is entitled to pension and other retrial dues, he has not been paid till date; for which he has approached this Tribunal in the present Original Application filed under section 19 of the Administrative Tribunals Act, 1985.

Since it is a matter of payment of pension and other retrial dues of the Applicant, issuance of notice may further prejudice to the interest of the

13/6/2006

6

Applicant. In this view of the matter, as agreed to by the learned counsel for both sides, this Original Application is disposed of at this admission stage, with direction to the Respondents to consider the grievances of the Applicant and release all the retirement dues to which he is entitled to under the Rules, as early as possible within a period of 90 days from the date of receipt of a copy of this order.

Send copies of this order to the Respondents along with copies of the O.A. and free copies of this order be given to learned counsel for both sides.

BBF
09/06/02
MEMBER(ADMN.)